

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

106. C.P.(IB)-989(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.06.2024**

NAME OF THE PARTIES: Axis Bank Limited

V/s.

Midas Petrochem Private Limited

Appearance

For Petitioner : Adv. Rohit Gupta a/w Adv. Suyesh i/b M/s.
Economic Laws Practice

For Respondent: Appearance Not Given

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Reply filed by the Corporate Debtor is still under defect. Learned counsel for the Corporate Debtor is given as a last opportunity to cure the defects and to ensure that the reply is reflected on DMS, otherwise it would be treated that the Corporate Debtor is not interested in filing the reply. At the request of Corporate Debtor, the matter is adjourned to **09.08.2024**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)

//Surbhi//

Sd/-

LAKSHMI GURUNG
Member (Judicial)